

ITEM NO.1                      Virtual Court 3                      SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SMC (C) No(s). 1/2020

IN RE MANDAR DESHPANDE

Petitioner(s)

VERSUS

Respondent(s)

(FOR ADMISSION )

WITH

Diary No(s). 2450/2020 (XVII)

(FOR MODIFICATION ON IA 11628/2020 FOR PERMISSION TO FILE  
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 18291/2020)

Diary No(s). 2458/2020 (XVII)

( FOR MODIFICATION ON IA 11657/2020)

Diary No(s). 2461/2020 (XVII)

( FOR MODIFICATION ON IA 11674/2020)

Diary No(s). 2476/2020 (XVII)

( FOR MODIFICATION ON IA 11730/2020)

Diary No(s). 2578/2020 (XVII)

( FOR MODIFICATION ON IA 12036/2020)

W.P.(C) No. 238/2020 (PIL-W)

(FOR FOR EX-PARTE STAY ON IA 17942/2020 FOR APPROPRIATE  
ORDERS/DIRECTIONS ON IA 38673/2020 FOR CLARIFICATION/DIRECTION ON  
IA 43664/2020 FOR CLARIFICATION/DIRECTION ON IA 45217/2020 IA No.  
45217/2020 - CLARIFICATION/DIRECTION)

MA 725-796/2020 in C.A. No. 6328-6399/2015 (XVII)

(FOR FOR EXEMPTION FROM PERSONAL APPEARANCE ON IA 45607/2020 FOR  
EXEMPTION FROM PERSONAL APPEARANCE ON IA 45620/2020 FOR EXEMPTION  
FROM PERSONAL APPEARANCE ON IA 45629/2020)

Diary No(s). 9887/2020 (XVII)

(FOR MODIFICATION ON IA 45207/2020)

Date : 18-06-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
          HON'BLE MR. JUSTICE S. ABDUL NAZEER  
          HON'BLE MR. JUSTICE M.R. SHAH

Counsel for the Parties :-

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Mr. Ravi S. chauhan, Adv.  
Mr. Pratap Shanker, Adv.  
Ms. Shilpi Shrivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Considered the Affidavit filed by the Department of Telecommunications. It has been pointed out by Mr. Tushar Mehta, learned Solicitor General that with respect to Public Sector Undertakings, the Department has decided to withdraw the demands which constitute 96% of the demand and with respect to 4% other Public Sector Undertakings, the final decision shall be taken before the next date of hearing and placed on record.

We have also considered the affidavit filed by Vodafone and Idea pursuant to our order dated 11.6.2020 in M.A. D. No.9887/2020. Mr. Tushar Mehta, learned Solicitor General, has prayed for time to respond to the same. We have requested the telecom operators to file audited Balance Sheets, for the last 10 years including for the Calender year ending 31.3.2020 as well as the Income Tax Returns and the particulars of AGR deposited during the last 10 years and we have also requested to make payments of reasonable amount also to show their bonafides, before the next date of hearing.

List in third week of July, 2020.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(JAGDISH CHANDER)**  
**ASSISTANT REGISTRAR**